



2026:AHC:40887

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2727 of 2026

Rakha Devi

.....Petitioner(s)

Versus

The State Of Uttar Pradesh Through Principal
Secretary Home And Other

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandan, Dhannajai Pratap
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Ram Mohan (A/R 1785/13) holding brief of Shri Chandan, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a Writ, order or direction in the nature of certiorari quashing the transfer order dated 29.09.2007 passed by the respondents authority as well as the dismissal order dated 22.03.2009 passed by the respondent authority, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 24, 2026

Ashu

(Vikas Budhwar,J.)